

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

M.A. No. 61/1321/2021

In

T.A. No. 61/3057/2020

This the 03rd day of September, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Tanveer Akhtar

.....Applicant

(Advocate:- Mr. I H Bhat)

Versus

1. State of J&K and Ors

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**OR D E R
[O R A L]**

M.A. No. 61/1321/2021 has been moved seeking transfer of this matter back to Hon'ble High Court as this Tribunal does not have the jurisdiction to adjudicate the matter because the matter pertains to Rehbar-e-Taleem (R.e.T) Teacher.

2. Heard Mr. I H Bhat, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the M.A.

3. R.e.T Teacher is not a civil post and this Tribunal does not have the jurisdiction to hear the matter. Accordingly, the M.A. is allowed. The Registry is directed to send back the file to Hon'ble High Court of Jammu and Kashmir at Jammu.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun